GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

RAJYA SABHA UNSTARRED QUESTION NO-1027

ANSWERED ON-29/07/2025

CASES FILED BY DIRECTORATE OF ENFORCEMENT

1027. SHRI SAKET GOKHALE:

Will the Minister of *Finance* be pleased to state :-

- (a) the details of all cases filed by the Directorate of Enforcement (ED) between the period January, 2015 till date where chargesheets have not yet been filed in courts and trial of the accused has not started; and
- (b) the details of all cases filed by the ED between the period January, 2015 till date that have either been withdrawn or where prosecution/proceedings have been closed by the agency?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

- (a) During the period from 01.01.2015 to 30.06.2025, the Directorate of Enforcement has taken up 5892 cases for investigation under the provisions of the Prevention of Money-laundering Act, 2002 (PMLA). In these cases, 1398 Prosecution Complaints (PCs) including 353 Supplementary PCs have been filed before the respective Special Courts under PMLA, 2002. Out of which, so far, the Special Courts have framed charges in 300 Prosecution Complaints including 66 Supplementary PCs. As on 30.06.2025, the PMLA Special Courts have convicted 15 persons in 08 conviction orders in these cases.
- (b) Out of the cases recorded during the period from 01.01.2015 to 30.06.2025, the Directorate of Enforcement has filed closure report in 49 cases before the Hon'ble Special Court, PMLA.
